

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(CAA)-31(PB)2017

IN THE MATTER OF:

Axiom Commodore Pvt. Ltd. &
Daniel Tradex Ltd.

.... Applicant/petitioner

With

Cartel Finance & Investment Pvt. Ltd.

.... Respondent

Order under Section 230/232 of the Companies Act, 2016

Order delivered on 17.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

- For the Applicant/Petitioner : Mr. Nibruti Samal, Advocate
- For the RD(NR), Delhi : Mr. Manish Raj, Co. Prosecutor
- For the Income Tax Deptt. : Ms. Lakshmi Gurung, Ms. Easha Kadian,
Standing Counsel
- For the OL, Delhi : Mr. Amish Tandon, Mr. Ajeyo Sharma, Advs.

ORDER

Learned Counsel for the applicant states that time be granted to file counter affidavit. Let counter affidavit be filed within two weeks with a copy in advance to the Counsel for the respondents.

List for arguments on 13th February, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)